

CENTRAL ELECTRICITY REGULATORY COMMISSION

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No. RA-14025(13)/2/2020-CERC

Dated: 18.02.2021

PUBLIC NOTICE

Sub: Determination of levellised generic tariff for FY 2021-22 under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 (hereinafter referred to as "the RE Tariff Regulations") which provide for terms and conditions and the procedure for determination of tariff of the following categories of Renewable Energy (RE) generating stations:

- a. Small Hydro Projects;
- b. Biomass Power Projects with Rankine Cycle technology;
- c. Non-fossil fuel-based co-generation Project;
- d. Biomass Gasifier based Power Projects;
- e. Biogas based Power Projects

2. The Commission, in discharge of the mandate under Regulation 8(1) of the RE Tariff Regulations proposes to determine the generic tariff of the RE projects for the second year of control period as per the proposal enclosed with this notice. The proposal is available on the Commission's website www.cercind.gov.in.

3. Comments/ suggestions/ objections from the stakeholders and interested persons on the proposal are invited till 05.03.2021. The Commission would issue Tariff Order after duly considering the comments/ suggestions/ objections received on the proposal.

4. The comments/ suggestions/ objections may be sent by email to secy@cercind.gov.in and advisor-re@cercind.gov.in.

Sd/
(Sanoj Kumar Jha)
Secretary